

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 111/2019

Resident of Village Rampur, District Sirmaur

Applicant(s)

Versus

State of Himachal Pradesh

Respondents(s)

Status Report

Hon'ble National Green Tribunal has passed following orders on 01.07.2019 in Original Application No. 111/2019 titled Residents of Village Rampur, District Sirmaur V/s State of Himachal Pradesh:-

"1. The issue for consideration is the pollution caused by M/s Valley Iron & Steel Company, Rampur, Majri, Paonta Sahib, District Sirmaur, Himachal Pradesh. The complainant alleges burning of rubber tyres and using of prohibited raw materials in the processes of the unit. vide order dated 26.03.2019, a report was sought from the Himachal State PCB and the District Magistrate concerned.

2. Accordingly, a report has been furnished vide email dated 26.04.2019 with finding that fugitive emissions are not being properly controlled. Extraction of wire from the rubber tyres is causing pollution. The Committee, inter alia, observed as follows:

" 5. To control the fugitive emissions, the unit has proposed to provide a hood in Dog House (the portion of the factory where AOD process is done 8 times a day) to improve suction in the secondary system. Further, the unit has proposed to install 648 filter bags in addition to already existing filter bag house of 1,944 filter bags and replace impellers of both the Induced Draft fans to improve suction. Also the unit has proposed to

provide bypass duct for heat exchanger to increase efficiency of secondary system in AOD."

3. Accordingly, the Committee recommended as follows:

" • The unit shall stop using extracted MS wire with some leftovers of rubber/carbon particulates struck to the wire as a precaution. Further, the unit has been asked to proper clean the scrap wire before it be being heated. Directions issued vide letter No. 2019 dated 25.04.2019 (Annexure-VIII).

• The unit shall install Online Continuous Emission Monitoring System for Particulate Matter within 30 days and shall connect it to the State Board server to ensure regular and continuous operation of Air Pollution Control Measures. The results shall be displayed in public domain on real time basis. This device shall also have a CCTV camera which shall continuously take the footage of the roof of the factory to keep an eye on any fugitive emission post the updation of the pollution control devices by the factory.

• The unit shall plant height growing trees around the periphery/boundary of the plant to ensure natural barrier.

• The unit shall provide settling chambers within the premises of plant on the road at five points from entry gate to North-West of plant to arrest the silt etc flowing with the rain water during rains."

4. Let the recommendations be carried out and the Committee may furnish status report by email at judicial-ngt@gov.in after three months on or before 30.09.2019."

In compliance to orders of Hon'ble National Green Tribunal, the unit was jointly inspected on 23.08.2019 by Dr. R.K. Pruthi, IAS, District Magistrate, District Sirmaur and

Sh. A.K. Sharda, Environmental Engineer and was again inspected on 04.09.2019 by Environmental Engineer HPSPCB, Regional Office, Paonta Sahib.

The status report of committee is as follow:-

1. The unit has stopped using extracted MS wire material with some leftover of rubber particulates as raw material. The unit has provided cleaning/de-dusting facility for cleaning of raw material before it is being heated. The MS wire is being stretched and rolled through winch machine. The process helps in removal of deposits over MS wire. Thereafter, the raw material is being heated. The detail have shown through photographs appended below:



(Winching Machine used for before stretching of MS wire)



(De-dusting process of raw material being heated)

2. The unit has installed online continuous emission monitoring system for measurement of particulate matter and is in operation as on date. The unit has installed software with URL: <https://surveykshan.empowerdatalyzers.com> and real time continuous emission value is being transmitted to this software which is being displayed in public domain. The unit has also applied to HP State Pollution Control

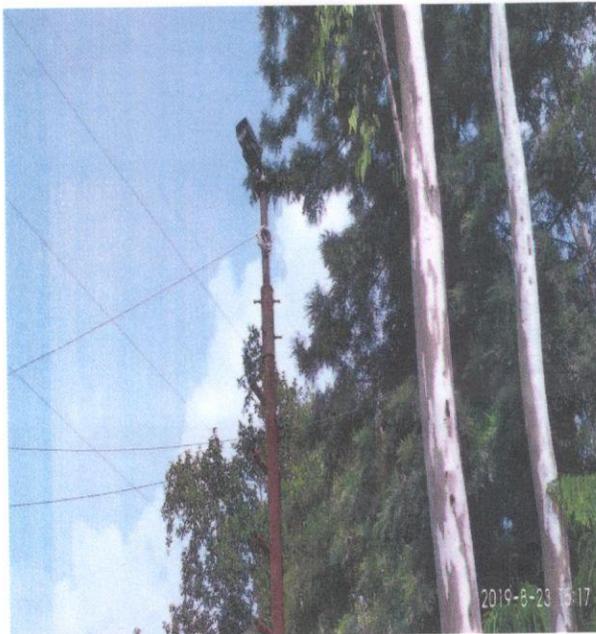
Board for connecting this software with State Board server for transmitting the data to State Board website. The connecting mechanism of software to the State Board server is in process. The unit has installed the LED screen for displaying real time results in public domain. The unit has installed CCTV camera with facility of taking continuous footage of rooftop of the factory for keeping regular check on fugitive emissions. The photographs w.r.t. compliance are appended as below:-



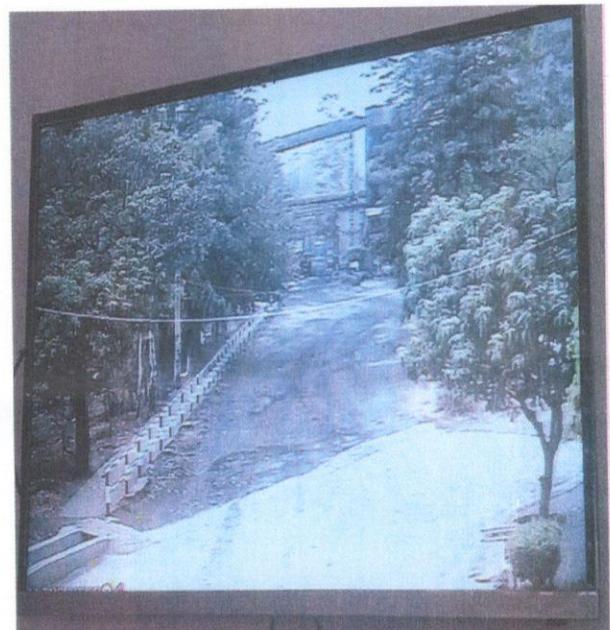
(Online continuous emission monitoring system Domain)



(Display in Public)

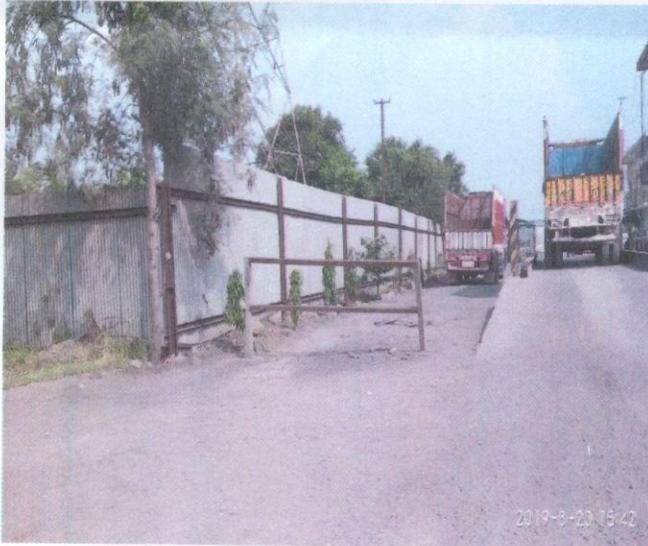


CCTV Camera



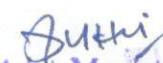
Footage of CCTV Camera

3. The unit has planted 1000 numbers of plants in and around the plant. The unit has carried out plantation process in 2 phases with 500 nos of plants in each phase. The photographs of plants are as below:-

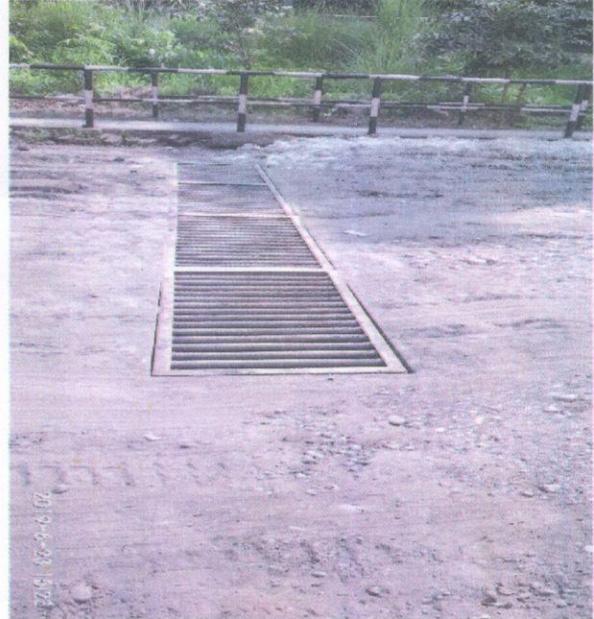
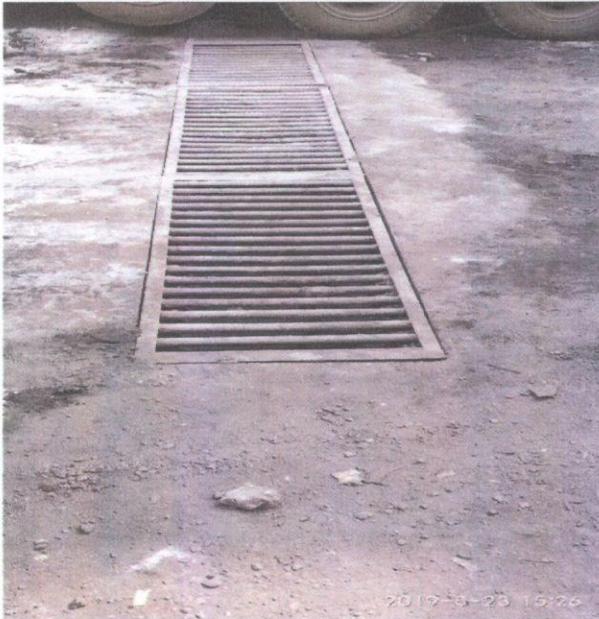


Plantation in and around the plant


Environmental Engineer,
H.P. State Env. Protection
Pollution Control Board
DADOTA SAHIB (H.P.)


District Magistrate
District Simona, Nahan,

4. The unit has provided settling chambers within the premises of plants on the road at five points from entry gate to North - West of plant to arrest the silt etc flowing with the rain water during rains. The photographs are as below:-



Settling Chambers


A.K. Sharda,
Environmental Engineer,
H.P. State Env. Protection
Pollution Control Board
HPSPCB Regional Office, Paonta Sahib,
District Sirmaur, H.P.


Dr. R.K. Pruthi, IAS
District Magistrate
District Sirmaur, H.P.